

A.VENKATESWARA REDDY  
REGISTRAR GENERAL



HYDERABAD  
DT.23.10.2019

ROC No. 891/50/2011

To  
All the Unit Heads in the State.

Sir/Madam,

Sub: High Court for the State of Telangana – TELANGANA CIVIL COURTS ACT, 1972 – Amendment of Telangana Civil Courts Act, 1972 to enhance the pecuniary jurisdiction of Junior Civil Judges, Senior Civil Judges and District Judges – Received amendments from the Government of Telangana and the date on which the provisions of the said amendments Act shall come into force – Forwarded – Reg.

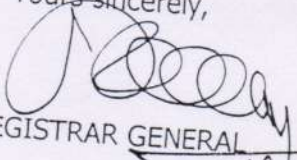
- Ref:1) Gazette No.210, dt.17.10.2019 published in Part-I Extraordinary in the Telangana Gazette.  
2) G.O.Ms.No.48, Law (LA, LA & J-Home Courts.A) Department, dt.17.10.2019.  
3) Gazette No.10, dt.27.09.2019 published in Part-IV-B Extraordinary in the Telangana Gazette.

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Adverting to above subject and references cited, the Government of Telangana has amended the Telangana Civil Courts Act, 2019, enhancing the pecuniary Jurisdiction and appellate Jurisdiction of the Civil Courts in the State of Telangana vide Act No.10 of 2019 and the said amendment shall prospectively come into force with effect from 25<sup>th</sup> October, 2019 vide G.O.Ms.No.48, Law (LA, LA & J-Home Courts.A) Department, dt.17.10.2019.

Therefore, as directed, I am enclosing herewith copies of the Gazette Notifications and G.O., and request to all the Unit Heads to entertain suits/appeals as per the amended Act from the appointed date i.e., 25.10.2019. All the Unit Heads are further requested to forward the same to all the Judicial Officers in your Unit for compliance.

Yours sincerely,

  
REGISTRAR GENERAL

23.10.19



Copy to:

The Director, Telangana State Judicial Academy, Secunderabad.

OFFICE OF THE PRL.DISTRICT & SESSIONS JUDGE: RANGA REDDY DISTRICT

ENDT.DIS.No.6725/2019.

DATED:24-10-2019.

"Communicated for compliance."

  
24/10/19  
Prl. District and Sessions Judge,  
Ranga Reddy District,  
Ranga Reddy Dist.

To

All the Judicial Officers,  
Ranga Reddy District.

6968

1143

GOVERNMENT OF TELANGANA  
ABSTRACT

Acts -- Telangana Civil Courts (Amendment) Act, 2019 (Act No.10 of 2019) – Date of commencement of the Act – Notification – Issued.

LAW (LA, LA& J-HOME-COURTS.A) DEPARTMENT

G.O.Ms.No.48

Dated:17-10-2019

Read:

Telangana Civil Courts Act, 2019 (Act No.10 of 2019).

\$\$\$

ORDER:

The following Notification will be published in an Extraordinary issue of Telangana Gazette, dated:17-10-2019.



NOTIFICATION

In exercise of the powers conferred by Sub-section (2) of Section-1 of the Telangana Civil Courts (Amendment) Act, 2019 (Act No.10 of 2019), the Government hereby appoint the 25<sup>th</sup> October, 2019 as the date on which the provisions of the said Act shall come into force.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

V.NIRANJAN RAO  
SECRETARY TO GOVERNMENT  
LEGAL AFFAIRS, LEGISLATIVE AFFAIRS & JUSTICE

To

The Commissioner of Printing, Stationery and Stores Purchase, Government Central Press, Chenchalguda, Hyderabad (with a request to send 10 copies to the Government and 10 copies to the Registrar General, High Court for the State of Telangana).

The Registrar General, High Court for the State of Telangana.

Copy to:

The P.S. to Prl. Secretary to Chief Minister.  
The P.S. to Chief Secretary to Government.  
The P.S. to Secretary, Legal Affairs.  
The Law (C) Department.  
Sc/Sf.

// FORWARDED :: BY ORDER //

T.V. Ramana  
SECTION OFFICER



తెలంగాణ రాజ పత్రము  
THE TELANGANA GAZETTE  
PART-I EXTRAORDINARY  
PUBLISHED BY AUTHORITY

No. 210 ]

HYDERABAD, THURSDAY, OCTOBER 17, 2019.

NOTIFICATIONS BY GOVERNMENT

—x—

LAW DEPARTMENT

(LA, LA&J- Home-Courts.A)

DATE OF COMMENCEMENT OF THE ACT.

[GO. Ms. No. 48, LAW (LA, LA&J-Home-Courts.A), 17<sup>th</sup> October, 2019.]

In exercise of the powers conferred by Sub-section (2) of Section-1 of the Telangana Civil Courts (Amendment) Act, 2019 (Act No.10 of 2019), the Government hereby appoint the 25<sup>th</sup> October, 2019 as the date on which the provisions of the said Act shall come into force.

V. NIRANJAN RAO,  
Secretary to Government,  
Legal Affairs, Legislative Affairs & Justice.

—x—

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HSE No. 1051/2017-2019

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తెలంగాణ రాజపత్రము

**THE TELANGANA GAZETTE**  
**PART IV-B EXTRAORDINARY**

**PUBLISHED BY AUTHORITY**

**No. 10 ] HYDERABAD, FRIDAY, SEPTEMBER 27, 2019.**

**TELANGANA ACTS, ORDINANCES AND  
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 26th September, 2019 and the said assent is hereby first published on the 27th September, 2019 in the Telangana Gazette for general information:-

**ACT No. 10 OF 2019.**  
**AN ACT TO AMEND THE TELANGANA CIVIL COURTS  
ACT, 1972**

Be it enacted by the Legislature of the State of Telangana in the Seventieth Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Civil Courts (Amendment) Act, 2019

Short title  
and  
commence-  
ment.

[1]

A. 119 RSN

(2) It shall come into force on such date as the Government may, by notification, in the Telangana Gazette appoint.

Amendment of section 5. Act No. 19 of 1972.

2. In the Telangana Civil Courts Act, 1972 (hereinafter referred to as the Principal Act), in section 5,-

(i) in sub-section (1), for the words "fifteen lakhs", the words "fifty lakhs" shall be substituted;

(ii) in sub-section (2), for the words "which exceeds rupees three lakhs but does not exceed rupees fifteen lakhs", the words "which exceeds rupees twenty lakhs but does not exceed rupees fifty lakhs" shall be substituted;

(iii) in sub-section (3), for the words "three lakhs", the words "twenty lakhs" shall be substituted.

Amendment of section 9.

3. In section 9 of the Principal Act, in sub-section (1), in clause (ii), in sub-clause (a), for the words "rupees five lakhs", the words "rupees twenty lakhs" shall be substituted;

Amendment of section 16.

4. In section 16 of the Principal Act,

(i) in sub-section (1), for the words "rupees fifteen lakhs", the words "rupees fifty lakhs" shall be substituted;

(ii) in sub-section (2), for the words "which exceeds rupees three lakhs but does not exceed rupees fifteen lakhs", the words "which exceeds rupees twenty lakhs but does not exceed rupees fifty lakhs" shall be substituted;

(iii) in sub-section (3), for the words "rupees three lakhs", the words "rupees twenty lakhs" shall be substituted.

Amendment of section 17.

5. In section 17 of the Principal Act, in sub-section (1), in clause (ii), in sub-clause (a), for the words "rupees five lakhs", the words "rupees twenty lakhs" shall be substituted.

**V. NIRANJAN RAO,**

Secretary to Government,

Legal Affairs, Legislative Affairs & Justice,  
Law Department.